

**Central Administrative Tribunal
Principal Bench**

CP No.400/2016 in OA No.1684/2015

New Delhi, this the 8th day of December, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Vijender Kumar (Aged about 61 years)
S/o Sh. Hukum Chand
Working as Grade II under
Senior DEE/TRS/GZB/NR
R/o 353-I, Sen Railway Colony
Northern Railway, Ghaziabad, U.P.

2. Rampher (Aged about 61 years)
S/o Late Sh. Jagnath
Working as Grade II
Under Senior DEE/TRS/GZB/NR
R/o H. No.176, Gali No.1
Adhash Colony, Beharipura, Bypass
Vijay Nagar, Ghaziabad, UP.Applicants

(By Advocates: Shri P S Khare and Shri H P Chaturvedi)

Versus

1. Shri A K Puthia, General Manager
Northern Railway, Baroda House
New Delhi.

2. Shri Arun Arora
The Divisional Railway Manager
State Entry Road, New Delhi.

3. Shri Manish Kumar Sinha
Senior Divisional Electrical Engineer
TRS Northern Railway
Ghaziabad.Respondents

(By Advocate: Shri Shailender Tiwari)

ORDER (ORAL)**Justice Permod Kohli, Chairman :-**

Shri Shailender Tiwari, learned counsel for the respondents undertakes that in terms of the directions of this Tribunal, the amount due shall be released in favour of the applicant within six weeks subject to outcome of the Writ Petition filed in the Delhi High Court vide diary No.284487. On this undertaking being recorded, the present contempt proceedings are dropped with liberty to the applicant to seek revival of the Contempt Petition, if the payment is not made within six weeks. Notices issued to the alleged contemnors are discharged.

(Shekhar Agarwal)
Member(A)

(Justice Permod Kohli)
Chairman

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